

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 28/(MAH)/2016

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10.2017


NAME OF THE PARTIES: Mr. Uday Khare & Ors.
V/s.


Nashik Diocesan Trust Association Pvt. Ltd. & Ors.


SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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7	Adv. Shyam Kapadia of Debashree Dey & Ambhar Goswami, Advs for Respondent Nos. 1-12 (except 10)	
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7.	CS VISHAKHA PHADKE (For Respondent No. 13)	
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	Gaurang Jhareri h/f Jayendra Khairnar for Applicant	
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7	Adv. Anmol Gulhe For R-14	
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ORDER

C.P. No. 28/241-242/NCLT/MB/MAH/2016

1. The Learned Representatives of both the sides are present.

2. From the side of the Respondent the Learned Counsel has stated that An Appeal has been filed against the Order of this Bench dated 12.06.2017 which is now listed for hearing before NCLAT on 12.10.2017.
3. Under the circumstances it is appropriate not to proceed with this matter as it is subjudice before the Higher Forum.
4. From the side of the Petitioner and one of the Respondent an apprehension is that the other side is mis-appropriating the property and signing the documents.
5. Hence it is appropriate to come with the evidence and an Application for necessary Orders making a request for early hearing of the Petition.
6. Meanwhile the main C.P. is adjourned to **15.11.2017**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
05.10.2017

Sd/-

M.K. Shrawat
Member (Judicial)